

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No.

M.L.Gupta

Versus Union of India and ors.

Date of Order	Orders
20.7.2001	OA No.90/99 with MAs Nos. 109/2000 and 114/2000 Mr. Virendra Lodha, proxy counsel to Mr. Ajay Rastogi, counsel for the applicant. Mr. Sanjay Pareek, counsel for respondent No.1 Mr. U.D.Sharma, counsel for respondent No.2 Mr. Virendra Lodha submits that he has been authorised by Mr. Ajay Rastogi to submit as follows:- The learned counsel for the applicant submits that in view of the judgment of Hon'ble the Supreme Court in Ajit Singh-II case, the seniority list has been revised by the State Government and in view of this, the grievance of the applicant presently stands repressed and, therefore, he does not want to proceed with this case. The case is, therefore, disposed of as not pressed at this stage. Accordingly the interim stay granted vide order dated 23.2.1999 stands vacated. Misc. Application Nos. 109/2000 and 114/2000 do not survive in view of the order passed in the OA and, therefore, disposed of as having become infructuous.  (GOPAL SINGH) Actg. Member  (A.K.MISRA) Judl. Member